

**Central Administrative Tribunal  
Madras Bench**

**RA 23/2019 in OA 310/01170/2019**

**Dated Thursday the 21<sup>st</sup> day of November Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

K. Malliga  
No. 1, Nallathur Salai  
Pandaravadai  
Kurumbagaram  
Karaikal. ....Applicant

By Advocate **M/s. M. Gnanasekar**

Vs

1. Union of India  
Rep. by the Secretary to Government  
Social Welfare  
Secretariat, Puducherry.

2. The Director  
Department of Women and Child Development  
Saram, Puducherry.

3. The Managing Director  
Puducherry Corporation for the  
Development of Women and Differently  
Abled persons Limited  
Government of Puducherry Undertaking  
Natesan Nagar, Puducherry – 605 005. ....Respondents

By Advocate **Ms. S. Devie**

**ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

This is a RA filed by the applicant in the OA seeking review of the order passed by this Tribunal on 27.09.2019.

2. The case of the applicant is that she was appointed as an Anganwadi Helper on 07.01.1987 and she had provided her School Certificate as document for proof for showing her date of birth as 25.12.1961. According to her the said date was entered in the service Register. Subsequently the applicant was brought to regular establishment on 01.05.2005 and she is working as Women Development Multi Purpose Helper. According to the applicant, her date of superannuation is only on 31.12.2021 but one Victoria, President of Anganwadi Staff's Association has unauthorisedly changed the original date of birth from 25.12.1961 to 30.09.1959.

3. When the OA came up for hearing, this Tribunal had heard both sides and perused the pleadings and found that this Tribunal has no jurisdiction. On a perusal of the pleadings this Tribunal found that the applicant is working in Puducherry Corporation for the Development of Women and Differently Abled Persons Limited which is an undertaking of Govt. of Puducherry and it is incorporated under the Companies Act. In view of the above this Tribunal has dismissed the OA for want of jurisdiction.

4. According to the RA applicant the respondents had mislead the Tribunal to hold that this Tribunal has no jurisdiction. According to the RA applicant, the Director, Department of Women and Child Development, Puducherry is the cadre controlling authority and all appointments and promotions were done by the

second respondent. So according to the RA applicant the above order was passed on the mistaken facts and it requires review.

5. We have carefully perused the documents produced along with RA Annexure A1 to Annexure A6. Annexure A1 is Transfer and posting order passed by the Department of Women and Child Development in the year 2016. Annexure A2 is a circular instructing all Anganwadi Centers to remain open on all holidays. Annexure A3 and A4 are Memorandum of transfer of Anganwadi Workers. Annexure A5 is the order passed by this Tribunal in OA and Annexure A6 is the representation given by the applicant to the Managing Director, Puducherry Corporation for the Development of Women and Differently Abled Persons Ltd, Puducherry.

6. We have carefully gone through these documents and find that there is absolutely no new evidence adduced by the applicant in this case. It cannot also be held that these documents were not at all available and could not be procured with due diligence when the OA was filed. These documents will not come to show that the Puducherry Corporation for Development of Women and Differently Abled Persons Ltd. comes under the provisions of Administrative Tribunal Act. So we find that there is no merit in the RA filed and it deserves to be dismissed summarily. RA is dismissed.

(T. Jacob)  
Member(A)  
AS

21.11.2019

(P. Madhavan)  
Member (J)